

NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.1 - IA/7(MP)2024

in

TP 230 of 2019 [CP(IB) 192 of 2017]

Proceedings under Section 7 IBC

IN THE MATTER OF:

Daimler Financial Services Pvt Ltd

.....Applicant

V/s

JSM Devcons India Pvt Ltd

.....Respondent

Order delivered on 25/01/2024

Coram:

P. Mohan Raj, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA/7(MP)2024

The case is fixed for pronouncement of the order.

The order is pronounced in open Court *vide* separate sheet.

Sd/-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Narendra S. Tomar/Stenographer

Sd/-

P. MOHAN RAJ
MEMBER (JUDICIAL)

ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
BENCH AT INDORE

IA/7(MP)2024
in
TP 230 of 2019 [CP (IB)192(MP)2017]

IA/7(MP)2024

[An application filed under Section 21(6A)(b) of the IBC, 2016]

Ms. Chaya Gupta

Resolution Professional
of JSM Devcons India Pvt Ltd
911, Apollo Premier, Near
Vijay Nagar Square,
Indore, Madhya Pradesh-462023
Email-jsmdevcons.rp@gmail.com

..... Applicant

In the matter of: TP 230 of 2019 [CP (IB)192(MP)2017]

[An application under Section 7 of the Insolvency and Bankruptcy Code, 2016]

Daimler Financial Services Pvt Ltd

D-601, Unit 202, 2nd Floor, Campus 3B,
RMZ Millenia Business Park No. 143,
Dr. M.G.R. Road, Perungudi,
Chennai-600096

.....Financial Creditor

Vs.

JSM Devcons India Pvt Ltd

306 & 502, Orbit Mall Scheme No. 5,
Plot No. 305-306, A.B. Road,
Indore-Madhya Pradesh-452001

.....Corporate Debtor

Coram: P. Mohan Raj, Hon'ble Member (J)

Kaushalendra Kumar Singh, Hon'ble Member (T)

Appearance:

For Applicant : Ld. Adv. Mr. Rohit Dubey

Order Pronounced On 25.01.2024

ORDER

1. This the application filed by the Resolution Professional Ms. Chaya Gupta for appointing Ms. Neha Firoda, an Insolvency Professional (having Registration No. IBBI/IPA-001/IP-P-01938/2020-2021/13093) as the Authorized Representative to represent the financial creditors under the category of plot buyers in the CIRP proceedings of the corporate debtor JSM Devcons India Pvt Ltd.

2. In the application, the applicant/resolution professional has stated that following the public announcement dated 06.12.2023, in compliance to this Adjudicating Authority's order dated 01.12.2023, the plot buyers have submitted their claim and have also given their choice onto the proposed insolvency professionals, to represent them and accordingly Ms. Neha Firoda has been selected by the applicant, being choice of the highest number of financial creditors under the category of plot buyers, as the Authorized Representative to represent the financial creditors under the category of plot buyers. A detailed list of unsecured financial creditors as on 25.12.2023 has also been filed by the applicant through an additional affidavit.

3. Having considered the proposal as made by the applicant, we hereby appoint Ms. Neha Firoda (having Registration No. IBBI/IPA-001/IP-P-01938/2020-2021/13093) as the Authorized Representative to represent the financial creditors under the category of plot buyers. The RP is directed to inform Ms. Neha Firoda as regards her appointment as Authorized Representative in the matter of CIRP in the case of corporate debtor JSM Devcons India Pvt Ltd.

4. Accordingly, **IA/7(MP)2024** stands **allowed** and **disposed of**.

Sd/-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Narendra S. Tomar/Stenographer

Sd/-

P. MOHAN RAJ
MEMBER (JUDICIAL)